

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

124/252/ND/2018

In the matter of :  
Arham Infrastructure (P) Ltd

..PETITIONER

SECTION

Under Section 252

Order delivered on 04.9.2018

Coram :

**R. Varadharajan,**  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Bharti Kashyap, Co. Secy

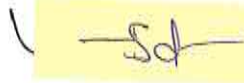
For the Respondent/Corporate Debtor :


For the Intervener : Ms. Kusum Yadav, Co. Prosecutor for ROC  
Mr. Puneet Rai, St. Counsel for Income tax Deptt with Mr.  
Manas Tripathi, Advocate

ORDER

Learned Counsel for the appellant is present. Ld. Company Prosecutor for ROC as well as Ld. Standing Counsel for Income tax Department are also present and state that observations have been duly filed.

Since the pleadings in the matter are complete, post the matter on 07.9.2018.

  
(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit